

3

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH; JAIPUR

22.01.2008

O.A. No.435/2007.

Ms. Kavita Bhati, learned proxy counsel for Mr. Kunal Rawat, Sr. Standing Counsel submits that she has filed the memo of appearance of Mr. Kunal Rawat with the Registry on 18.01.2008, Even though such counsel name has not been printed ~~out~~ in the cause list, and that therefore on his behalf time has been prayed for filing reply to which learned counsel Mr. P.N. Jatti for the applicant has no Objection . O.A file and the available records on hand have been perused. I find that no memo of appearance has been placed on record. Therefore the Registry is directed to ^{Verify and} ~~print~~ the responderits counsel name if the memo of appearance has been filed on his behalf.

- Sheer ad.
Apart from that, the order dated 10.12.2007 has been perused. Conditional stay seems to have been granted apart from directing the respondents to dispose of the representation of the applicant pending before the concerned authority within the stipulated time mentioned therein. Hence when a query was raised by the Bench to the applicant, ^{- that ad.} under such circumstances what remains to be decided in this O.A since the applicant has got right to file fresh O.A if any adverse order is passed against him on his representation, the learned counsel for the applicant submitted that in that event the O.A might be disposed of accordingly.

Under such circumstances, there is no need to grant any time for filing reply since the O.A is ~~that~~ disposed of accordingly based on the order dated 10.12.2007 of this Bench.

Ordered accordingly.

[Signature]
[N.D. Raghavan]
Vice Chairman.

jsv